

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF STARGAZE ENTERTAINMENT PRIVATE LIMITED**

| <b>RELEVANT PARTICULARS</b> |                                                                                                                                       |                                                                                                                                                                                                                 |
|-----------------------------|---------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                          | Name of corporate debtor                                                                                                              | Stargaze Entertainment Private Limited                                                                                                                                                                          |
| 2.                          | Date of incorporation of corporate debtor                                                                                             | 23/01/2008                                                                                                                                                                                                      |
| 3.                          | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Company                                                                                                                                                                                            |
| 4.                          | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U74994DL2008PTC173043                                                                                                                                                                                           |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor                                                    | 503,504 & 507, 5 <sup>th</sup> Floor, Mercantile House, 15 Kasturba Gandhi Marg, New Delhi-110001                                                                                                               |
| 6.                          | Insolvency commencement date in respect of corporate debtor                                                                           | 13/05/2024, (Order uploaded in the website on 22/05/2024)                                                                                                                                                       |
| 7.                          | Estimated date of closure of insolvency resolution process                                                                            | 09/11/2024                                                                                                                                                                                                      |
| 8.                          | Name and registration number of the insolvency professional acting as interim resolution professional                                 | <b>Interim Resolution Professional:</b><br>Ashok Kumar Gulla<br><b>Registration Number:</b> IBBI/IPA-03/IP-N00024/2017-2018/10174                                                                               |
| 9.                          | Address and e-mail of the interim resolution professional, as registered with the Board                                               | <b>Registered Address</b><br>RBSA Restructuring Advisors LLP, 4 <sup>th</sup> floor, Tower 4B, DLF Corporate Park, Gurugram- Delhi NCR Haryana- 122002<br><b>Email Id:</b> ashok.gulla@rbsa.in                  |
| 10.                         | Address and e-mail to be used for correspondence with the interim resolution professional                                             | <b>Correspondence Address:</b><br>RBSA Restructuring Advisors LLP, 4 <sup>th</sup> floor, Tower 4B, DLF Corporate Park, Gurugram- Delhi NCR Haryana- 122002<br><b>Corporate Email Id:</b> cirp.sepl@outlook.com |
| 11.                         | Last date for submission of claims                                                                                                    | 07/06/2024                                                                                                                                                                                                      |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable                                                                                                                                                                                                  |
| 13.                         | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                                                                  |
| 14.                         | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link for downloading the claim forms:<br><a href="http://www.ibbi.gov.in/downloadforms.html">www.ibbi.gov.in/downloadforms.html</a><br>Not Applicable                                                       |

Notice is hereby given that the **National Company Law Tribunal, New Delhi** has ordered the commencement of a corporate insolvency resolution process of the **Stargaze Entertainment Private Limited** on **13/05/2024** vide order no **CP(IB) No. 173/ND/2024** dated **13th May 2024**.

The creditors of **Stargaze Entertainment Private Limited** are hereby called upon to submit their claims with proof on or **before 07th June 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Best Regards,  
  


Ashok Kumar Gulla

Interim Resolution Professional in the matter of Stargaze Entertainment Private Limited

Registration Number- IBBI/PA-03/IP-N00024/2017-2018/10174

AFA Valid up to: 29th October 2024

Date- 24/05/2024.

Place- Gurugram

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